

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

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No. O.A. 350/01678/2015

Date of order : 25.2.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PRADIP LAL PASWAN

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. S.K. Dutta, Counsel

For the Respondents : Mr. M.K. Bandyopadhyay, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for the petitioner and the Ld. Counsel for the respondents. The petitioner was suspended on account of detention in July by passing a specific order on 23.11.2001. Since then he is continuing as such. He also received subsistence allowance in view of the aforesaid order till 2009 as evident from the relief claimed by the petitioner.

2. The record reveals that he made a representation demanding his salary from month ending 15.11.2001 with immediate effect. Then he made another representation on 10.7.2002 and made a prayer to withdraw the suspension. Thereafter necessary bonds were asked for and they have been submitted in pursuance thereof on 16.9.2002. The suspension remained in force and then in 2012 he moved another letter wherein he submitted the judicial affidavit along with bail bonds. His case is that his case has not been considered yet for withdrawal of suspension.

3. Hence in view of the above, we finally dispose of this petition at the admission stage with direction to the authority concerned without expressing any opinion on merit to dispose of the grievance by way of a speaking and reasoned

order within a period of two months from the date of communication of this order under communication to the petitioner.

4. The O.A. is, accordingly, disposed of. There shall be no order as to costs.

(Jaya Das Gupta)  
MEMBER(A)

(Vishnu Chandra Gupta)  
MEMBER(J)

SP